

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/33/KOB/2022
SECTION	SECTION 241,242,213,98 C/ACT R/W NCLT RULE 11
NAME OF PARTIES	ABDUL AZEEZ V/S SCOT FREE STEELS LIMITED & 3 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	P J LAW OFFICES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PHILIP MATHEW.

5th JULY 2024

O R D E R

CP(C/ACT)/33/KOB/2022

Learned Counsel, Mr. Rohan Kumar appears physically on behalf of the Petitioner. Learned Authorised Representative PCS, Mr. Abhilash Nedyilil Abraham appears virtually on behalf of Respondents 1 to 4. Learned NCLT appointed Valuer, CA Mr. S Sivakumar is physically present in Court.

The NCLT appointed Valuer stated that he has not received full cooperation and the relevant records from the parties. He has also stated that even though he has received the initial payments from the respondents, no payment has been received from the Petitioner side.

Both parties are directed to render necessary cooperation to the Valuer and provide all the records/books of accounts and necessary documents sought for by the Valuer, as per order dated 31.05.2024 in the present CP. The Petitioner is directed to make the initial payment to the Valuer. These directions have to be complied with within 2 weeks from today.

List the matter on **20.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**